

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.191 OF 2019

In the matter of:

D. Aravindakshan

Appellant

Vs

Agastya Bio Pharm India LTd & Ors

Respondent

Mr.D. Aravindakshan, Appellant in person.

Ms. Swati Bansal, Advocate for Respondent.

ORDER

28.08.2019-Ms Swati Bansal, Advocate submits that she represents all the Respondents. She further submits that she has already filed Vakalatnama alongwith the caveat on behalf of the Respondents. Caveat is discharged. Learned counsel for appellant to provide complete paper book of appeal to learned counsel for the appellant during the course of the day. Respondents to file reply affidavit within four weeks. Rejoinder, if any, within two weeks from the date of filing of reply affidavit by Respondents.

2. Post the appeal for admission (after notice) on **15th October, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn